

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 655/TT/2020**

Date: 14.6.2021

To,

Shri S.S. Raju,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 tariff block for 3 no. of assets under "Spare 765/400 kV Transformers for Northern Region" in Northern Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit Forms- 5, 12A & 13 for 2014-19 period in respect of all the assets covered in the present petition;
- b) Submit tariff forms in excel format for Combined Asset in 2019- 24 period;
- c) Submit Copy of Investment Approval;
- d) With regard to additional capitalization in 2014-19 period, submit the following information:
  - I. Whether additional capitalization claimed is within the cut-off date or

